



CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

O.A/350/353/2019
M.A/350/203/2019

Date of Order: 09.02.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

1. Chandana Das, daughter of Late Sankar Chandra Das, wife of Surajit Ghose, aged about 39 years, by Occupation – unemployed, residing at 14B Birpara Lane, Kolkata – 700030.
2. Sheuli Das, wife of Late Shankar Chandra Das, by occupation – Housewife, aged about 59 years, residing at 14B Birpara Lane, Kolkata – 700030.

..Applicants

-Vs-

1. Union of India, service through the Secretary, Ministry of Defence, New Delhi 110011.
2. The Director General of Ordnance Factory & Chairman/Secretary, Ordnance Factory Board, 10A, SK. Bose Road, Kolkata 700001.
3. The General Manager, Gun and Shell Factory, Cossipore Kolkata – 700002.

..Respondents.

For The Applicant(s): Mr. A. Chakraborty, counsel
Ms. P. Mondal, counsel

For The Respondent(s): Mr. R. Halder, counsel

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both parties.

M.A for joint prosecution is allowed. The applicants are allowed to pursue the remedy jointly.

2. This application has been preferred to seek the following reliefs:

- "a) An order do issue directing the respondents to act and proceed in according with the provisions of law.
- b) An order do issue directing the respondents to extend the benefits of employment assistance in favour of the applicant no. 1 on compassionate ground at an earliest.
- c) Costs and incidentals.
- d) Such further order/orders and or direction/directions as your Lordships deem fit and proper."

3. At hearing, ld. counsel for the applicants would invite my attention to para vi, page 4 of the reply, which reads as under:

"Further, the applicant has applied for compassionate appointment of her married Daughter vide her application dated 30.11.2017 i.e after 16 years of rejection of the previous denial/regret of her previous application and as per the latest Govt. order the case has been reopened. After obtaining of all documents, the spot verification has already been done. The Deputy Labor Welfare commissioner (Central) has forwarded the same to the authority on 13.07.2019. The case is under process and will be considered as per the latest Govt. being Govt. Instruction No 152/2015/Per/Policy under OFB letter No. 039(6)/Per/Policy dated 16/09/2015."

4. In view of the above, the authorities are directed to consider the matter appropriately in accordance with law and issue appropriate order as expeditiously as possible preferably within a period of 4 months.

5. The O.A accordingly stands disposed of. No costs.

(Bidisha Banerjee)
Member (J)

ss